

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

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To

The Assistant Director (P&S),  
Government of Jammu & Kashmir,  
Department of Law, Justice & Parliamentary Affairs (Planning Section),  
Civil Secretariat, Jammu.

No: 48801/infet Dated: 28/12/18

Subject: Provisionally Admitted Question for the Lok Sabha Diary No.8625 for reply on 02.01.2019 regarding 'Infrastructure of Courts'.

Sir,

Kindly find enclosed a copy of communication No.J-14014/01/2017-JR dated 26<sup>th</sup> December, 2018, received from Under Secretary to Government of India, Ministry of Law and Justice Department of Justice, regarding the subject cited above. In this regard, I am directed to request you to furnish the para-wise information/reply to this registry regarding point Nos. (a) & (b) by or before 31<sup>st</sup>, December, 2018 positively, for onward transmission to Government of India. The said information be furnished to this office on fax number 0191-2539896 or official e-mail of the High Court.

" Matter may be treated as most urgent."

Encl: As above.

Yours faithfully,



(Anil Kumar Dogra)

Chief Accounts Officer

Copy to: NIC, High Court of Jammu, for uploading the same on website. 28/12/18

**QUESTION FOR REPLY ON 02.01.2018/BY FAX**

J-14014/01/2017-JR  
Government of India  
Ministry of Law and Justice  
Department of Justice

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Jaisalmer House,  
26, Mansingh Road, New Delhi-110011  
Dated: the 26<sup>th</sup> December, 2018.

To,

Registrars General,  
All High Courts.

Subject: **Provisionally Admitted Question for the Lok Sabha Diary No. 8625 for reply on 02.01.2019 regarding 'Infrastructure of Courts'.**

Sir,

I am directed to say that this Department has received following Lok Sabha Question Diary No.8625 for reply on 02.01.2019.

The text of the Question is as reproduced below:-

- (a) Whether the Government has conducted any study to check the standard of infrastructure of the courts in the country;
- (b) If so, the details thereof;
- (c) Whether the courts are disabled people friendly and if so, the details thereof; and
- (d) If not, the reasons therefor?

It is requested that part-wise information may please be sent to this Department at the earliest by **return fax/mail**. In case of no reply or no information is available on the above mentioned question, a 'NIL' reply may also be sent.

Yours faithfully,

  
(Z.A. Khan)

Under Secretary to the Government of India

Telefax: 2307 2139

E-mail: [us-doj@mha.gov.in](mailto:us-doj@mha.gov.in)